

NVK & ND

10.4.90
(13)

Mr V Gopalakrishna Pillai for the applicant.
Smt Sumathi Dandapani for the respondents.

The required records have not been produced by the respondents, who seeks more time. Let the case be listed for final hearing on 7.6.90 on which date the respondents should produce the relevant records.




10.4.90

SPM & ND

7.6.90 Mr V Gopalakrishna Pillai for applicant.
13 Smt Sumathi Dandapani for respondents.

At the request of the learned counsel for the applicant, list the matter for final hearing on 29.6.90. No further adjournment will be given. The learned counsel for the respondents is directed to obtain the relevant records and keep in readiness for inspection at the time of hearing the case on 29.6.90.



7.6.90

29-6-90

-SPM & AVH

Smt Sumathi Dandapani for respondents
None for the applicant

ORDER

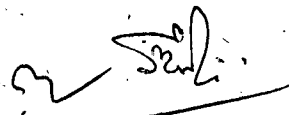
Neither the applicant nor his learned counsel Mr V Gopalakrishna Pillai is present today for final hearing in spite of the fact that the date of final hearing was fixed on today at the request of Mr Gopalakrishna Pillai. It was specifically indicated that no further arjournment will be given. The learned counsel for the respondents is present along with relevant papers. In the above circumstances, the application is dismissed for default and non-prosecution.

F.O. issued on 3.7.90
FILE CLOSED



(AV HARIDASAN)
MEMBER (JUDICIAL)

29-6-1990



(SP MUKERJI)
VICE CHAIRMAN